(b) to (d) It is not in public interest to divulge the details of the report Or the action proposed to be taken thereon, at this stage.

Minister's Visit to Switzerland

2047. SHRIGURUDASDASGUPTA; SHRI N. E. BALARAM:

Will the Minister of INDUSTRY be pleased to state;

(a) whether it is a fact that he attended a meeting or a seminar at Switzerland in February, 1986;

(b) if so, did he refer to a study of eleven top American Companies' dividend repatriation;

(c) who conducted the study;

(d) which American companies were studied;

(e) what are the total investments of these companies and how much has been repatriated as profits over the year;

(f) whether this rate of dividend out-flow is a part of Government for attracting foreign investment; and

(g) whether such a Policy be beneficial for the Indian economy?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELQPMEINT (SHRI M. ARUNACHALAM): (a) and (b) Yes, Sir.

(c) to (,g) The study has been conducted by the Indo-Aimerican Chamber of Commeice. The Chamber has not given the list of these 11 companies. As per the report of the Chamber, 11 U.S. companies had contributed a total capital of \$4.84 million on which they earned divident of \$11.6 million during a period of five years from 1975 to 1930 (or in some casps from 1976 to 1981).

The rato of dividend is not governed by Government but is determined by the comoanies on the basis of their profitability.

Jobs for Retired Chief Election CoRimissiouer

2048. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of LAW AND JUSTICE be pleased to state;

(a) what is the number and names of the retired Chief Election Commissioners of India who were appointed to other jobs after the expiry of term of their office in the past; and

(b) whether there is any proposal not to engage retired Chief Election Commissioners in any task after the expiry of their terms?

THE MINISTER OF STATE m THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) Of the seven Chief Election Commissioners who have held office since 1950 to 1985, four were appointed to other jobs after the expiry of their term. They are as under: —

- 1. Shri Sukumar Sen
- 2. Shri K. V. K. Simdaram
- 3. Shri S. P. Sen Verma
- 4. Shri R. K. Trivedi.

(b) No, Sir.

Reduction of stamp duty on DDA flats

2049. DR. GOVIND DAS RICHHA RIA; Will *Vae* Minister of LAW AND JUSTICE be pleased to state:

(a) whether any requests have been received by Government to re duce stamp duty charged at the time of registration of flats of the Middle Income Group constructed and allot ted by the Delhi Development Autho rity in the Union, Territory of Delhi and to recover it on the basis of prices fixed for land;

(b) if so, what are the details there of and what decision has been taken by Government thereon; and (c) whether Government propose to give any relief ?b these people also as was given to the allottees of flats under the Low Income Group; if not, what are the reasons therefor? I'

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) to (c) The information is being collected and will be laid on the Table of the House as soon as possible.

स्यायालयों के निर्णयों का हिंदें में दिया जाना

20 50. और क्यांतम्झी प्रसाद यारवा स्था विधि क्रींग नयाय संसी यह बलाने की कुपा करेंगे हि::

(ब) देण के किन-किन राज्यों में काननी णिका राजभाषा हिन्दी के माध्यम से दी आती है तथा न्यायाधीय भी ग्रपने निर्णय इसी भाषा में सनाते हैं;

(ख) उनके मंत्रालय द्वारा और अधिक न्यायालयों में राजकाणा के प्रयोग को बढ़ावा राषा उठके प्रचार को सुनि-षिचल करने के लिए क्या प्रयास किए जा रहे हैं: और

(ग) पिछले 22 वर्षों से राजभाषा अधिनियम को तथा पिछले 17 वर्षों सि हिन्दी के वार्षिक प्रगामी कार्यक्रम को लागू न किए जाने के क्या करण है।

विधि और गगय मंत्र हुय में राष्ट्र मंत्री हसराज भारहाज) : (क) झौर (ম के (स) जपलब्ध जानकारी ग्रनसार बिहार, 4,54 प्रदेश. राजस्थान, 6त्तर प्रदेश ग्रीर गजरात 1102 में निम्नलिखित दिण्वदिद्यालयों में, प्रथम ज्याहि स्तर ५र विधि पाठयक्रमों के लिए अंग्रेजी के अतिरितत, हिन्दी माध्यम भी चपलव्हा है।

बिहार :

(1) मगद(2)एझ००००० विभिन्ना (3) भटना जन्म जनसः

(1) ए० पी० सिंह (2) जवलपुर (3)
जीवाजी (4) रवि शंकर (5) विकेस (6)
इन्दौर

to Questions

राजस्थानः

(1) राजस्थान (3) उदय ५र

उत्तर प्रदेश:

(1) आगरा (2) इलाहावाद (3)
अवच (4) काशी हिन्दू ावश्वविद्याखय
(5) बूदेलखंड (6) गढ्वाल (7)
गोरखपुर (9) कुमार्यू (10) लखनऊ
(11) मेरठ (12) हेलखंड

गजरात

(1) गुणरात(2)सरदार पटेल(3) सौराष्ट्र, गौर (4) दक्षिणी गुजरात ।

संबिधान के बनुछेद 348 (2) और राजमाया अधिनियम, 1963 की धारा 7 के झडीन, किसी राज्य का राज्यपाल राष्ट्रपति के पूर्व सम्मति ले, अंग्रेजा भाषा के अतिरिक्त हिन्दी या उस राज्य की राजभाषा का प्रयोग, उस राज्य के उच्च न्यायासय की कार्यवाहियों में और उसके द्वारा पारित या दिए गए किसी निर्णय, डिकी या बादेशों के प्रयोजनों के लिए प्राधिकृत कर सकेगा। इस प्रकार किसी राज्य के उच्च न्यायालय में हिन्दी या उस राज्य की राजभाषा के प्रयोग के बारे में पहल करता राज्य सरकार का हो कार्य है। केन्द्रीय सरकार की भूमिका सभी प्रारंभ होती है जब उक्त संवैद्यानिक और विधिक उपबंधों के अधीन राष्ट्रपति की पूर्व सम्मति র্জাগ্যাব करने का प्रश्न उठता है। अभी तक, चार उच्च न्यायालयों को, अर्थात् इलाहोबाद, पटना, राजस्थान आर मह्य प्रदेश उच्चन्यायालय को, अपनी - कार्यवाहियां ग्रंग्रेजी भाषा के ग्रतिरिक्त हिन्दी में करने और निर्णय, आदि देने के लिए प्राधिकृत किया गया है।